

Central Administrative Tribunal: Principal Bench

M.A. No. 2391/2000 In
R.A. No. 314/2000 In
O.A. No. 2531/96

New Delhi this the 23rd day of October, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Shri Devi Ram

(23)
-Applicant

Versus

Govt. of NCT of Delhi & Ors.

-Respondents

ORDER (By Circulation)

By Mr. V.K. Majotra, Member (A)

The applicant has filed this application for review of order dated 12.5.2000 passed in OA No. 2531/96. The OA was dismissed being devoid of merit. The applicant has also filed Miscellaneous Application No. 2391/2000 for condonation of delay in filing the Review Application. Whereas the order was passed in OA-2531/96 on 12.5.2000, the applicant has filed a review application on 12.9.2000 i.e. after causing inordinate delay. The applicant has explained in his application for condonation of delay that his wife and he were unwell. Therefore, he could not contact his lawyer for filing the review petition till the last week of August 2000. Rule-17(1) of CAT Procedure Rules states that no application for review shall be entertained unless it is filed within 30 days from the date of receipt of a copy of the order sought to be reviewed. Even the documents enclosed by the applicant for explaining delay in filing the review application, leave a long period of delay as uncovered. Thus, not

only that the applicant has inordinately delayed submission of his review application, he has also not satisfactorily explained the delay.

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2. Even on merit, the applicant has not brought out any error apparent on the face of record. The perusal of the review application makes it amply clear that it is only an attempt to re-argue the entire case afresh which is not within the ambit and scope of a review application.

3. Having regard to what is stated above, both MA-2391/2000 and RA 314/2000 are dismissed in circulation.

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

cc.